CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.347/MP/2025 along with IA No.24/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with

Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Revocation Notices dated 10.03.2025 (received on 11.03.2025) issued by Central Transmission Utility of India Limited to ReNew Green Energy Solutions Private Limited and

seeing directions against revocation of connectivity.

Petitioner : ReNew Green Energy Solutions Pvt. Limited

Respondent : Central Transmission Utility of India Limited (CTUIL)

: 18.3.2025 Date of Hearing

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, ReNew Green

> Ms. Juhi Senguttuvan, Advocate, ReNew Green Shri Vishrov Mukerjee, Advocate, ReNew Green

Shri Girik Bhalla, Advocate, ReNew Green Shri Shubham Arya, Advocate, CTUIL Ms. Pallavi Saigal, Advocate, CTUIL Shri Rishabh Saxena, Advocate, CTUIL

Shri Ashok Rajan, WRLDC Shri Rahul Shukla, WRLDC Shri Alok Mishra, WRLDC Shri Gajendra Sinh, WRLDC

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition had been filed inter alia challenging the Revocation of Connectivity Notices dated 10.3.2025 (received on 11.3.2025) issued by the Respondent, CTUIL revoking the connectivity for 224 MW connectivity (comprising 100 MW solar connectivity and 76 MW & 48 MW wind connectivity) granted to the Petitioner in terms of Regulation 24.6(1)(a)(iii) of the GNA Regulations, 2022. Learned senior counsel further submitted as under:

(a) CTUIL has revoked the Petitioner's connectivity in terms of Regulation 24.6(1)(a)(ii) of the GNA Regulations for the Petitioner's alleged failure in commissioning the Project within 6 months from the tentative SCOD indicated by the Petitioner in its connectivity applications for the 100 MW solar and 76 MW wind (i.e., 30.6.2023) and 48 MW wind (i.e. 31.3.2024).

- (b) The Petitioner's 100 MW solar capacity was charged on 22.1.2025 and successfully completed the trial runs on 11.3.2025. The said capacity has also achieved the Commercial Operation Date on 13.3.2025. In this regard, the reliance was placed on the Petitioner's Intimation of Commercial Operation Date dated 11.3.2025 and also the Certificate of Completion of Trial Rule of Solar Generator issued by WRLDC dated 11.3.2025.
- (c) Insofar as the 124 MW (76 + 48 MW) wind capacity is concerned, a total of 37 WTGs have already been erected, and all towers for the Dedicated Transmission Line (DTL) have also been erected. The Petitioner has not been able to commission the wind capacity solely on account of RoW issues faced in completing the stringing for a stretch of 6.28 km out of the 39.17 km of DTL. However, this 124 MW wind capacity is expected to be commissioned within the next 2 to 3 months.
- (d) While the Petitioner has primarily challenged the revocation notices on the ground that timelines mentioned in Regulation 24.6 are not applicable to the present case wherein the Petitioner being a developer that has transitioned from the earlier connectivity regime to the GNA regime, the Petitioner has also prayed to the Commission to exercise its Power to Relax and direct CTUIL not to revoke the connectivity granted to the Petitioner keeping in view the status of its Project.
- (e) The Petitioner has also moved IA No. 24/2025 and is pressing for the interim directions prayed therein, i.e., stay of the Revocation Notices issued by CTUIL and to injunct the CTUIL from allocating the Petitioner's 224 MW connectivity at Solapur PS to any other developers till the pendency of the present proceedings. If the Petitioner is not allowed to evacuate the power from its 100 MW solar capacity. such capacity will become stranded, and the Petitioner, having already tied up such capacity with Jindal Stainless Limited, may be permitted to evacuate such capacity.
- 2. Learned counsel for the Respondent, CTUIL, accepted the notice and sought liberty to file a reply in the matter. Learned counsel further submitted that CTUIL by its communications dated 10.3.2025 has proceeded to revoke the connectivity of 224 MW (100 MW solar and 76 MW & 48 MW wind) granted to the Petitioner in accordance with Regulation 24.6 of the GNA Regulations, 2022, on account of its failure to achieve the commissioning of such capacity within the prescribed timelines. Further, CTUIL is also in the process of encashing the connectivity Bank Guarantee furnished by the Petitioner. Learned counsel further added that insofar as the averment that CTUIL's revocation communications dated 10.3.2025 were received by the Petitioner only by an e-mail dated 11.3.2025, he may be permitted to seek necessary instruction in this regard.
- 3. The representative of Western Regional Load Despatch Centre (WRLDC) submitted that while WRLDC has not been made a party to the present Petition, it may be noted that after the revocation of connectivity by CTUIL, the Petitioner's 100 MW solar capacity is not being permitted to inject the power into the grid. However, the said capacity is not yet physically disconnected from the grid. He further submitted that the trial runs of the various elements of the Petitioner's 100 MW solar capacity

were undertaken between 10.2.2025 to 15.2.2025, and thereafter, the trial run data along with corroborated performance level data were submitted by the Petitioner on 22.2.2025, and the compliance on study/protection requirement was communicated by the Petitioner on 10.3.2025. Consequently, WRLDC issued the Certificate of Completion of Trial Run of Solar Generator on 11.3.2025. He also submitted that as per Regulation 25 of the IEGC, 2023, RLDC is required to issue the certificate of successful trial run within three days after the completion of the successful trial run and receipt of the documents & test reports as per Regulation 24 therein.

- 4. After hearing the learned senior counsel and learned counsel for the parties, the Commission ordered as under:
 - (a) Admit and issue notice to the Respondent subject to just exceptions.
 - The Petitioner to implead WRLDC as a party to the Petition and to file a revised memo of parties within two days.
 - The Respondent, CTUIL to file its reply, along with a detailed report after verifying the physical progress of the 76MW and 48MW projects and dedicated transmission system with expected completion timeline, within two weeks with a copy to the Petitioner's response/rejoinder within a week thereafter.
 - (d) The petitioner is also directed to file its progress status.
 - The report to be filed CTUIL and the petitioner needs to include the (e) details as per the attached format.
 - As per the documents submitted by the Petitioner, a successful trial run (f) and COD for 100 MW have already been done. WRLDC to allow the physical connectivity, injection, and drawl of power by the Petitioner for the 100 MW Solar plant till the next date of hearing.
 - In the interregnum, CTUIL to maintain the *status-quo* with regard to the (g) allocation of bays/ space vacated after the revocation of Petitioner's connectivity at Solapur PS till the next date of hearing.
- 5. The Petition will be listed for the hearing on 17.4.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)

Format Petitioner/ CTUIL to submit information in following format after physical verification at site:

Particular	Wind Power Project (76MW)	Wind Power Project (48MW)
Date of application for connectivity		
Connectivity Route (LoA/PPA/Land or Land BG)		
Quantum of Connectivity granted		
Start Date of Connectivity		
SCOD of project as per application/ revised SCOD by REIA		
Maximum period for project execution with LD as per PPA		
Date of final grant after transition in GNA Regulations		
Dedicated transmission system (under Petitioner's scope)		
Common Transmission System augmentation for connectivity		
Capacity commissioned (in MW)		
Expected COD of balanced capacity		
Date of effectiveness of connectivity/ GNA		
Date of Revocation of connectivity		
Date of applicability of Revocation		

Note: All statements to be supported by relevant documentary evidences

Particular as on date	Wind Power Project –MW					
dato	Require d/ applied	Installed/ acquired/com pleted	Status of balance		Remarks/ expected date of completion	
			at site	Schedule of supply	•	
WTG (nos)						
Land (for no of						
WTG)						
WTG foundations						
WTG erections -						
Tower						
WTG erections -						
Nacelle						
WTG erections –						
Hub and Blade						
CEA approval for						
energization						
Status of						
charging/ trial run						
Charging/ thai run						
Particulars related	Require	ced Transmission	Status of	CEA approval	Status of	
1	<u> </u>		balance	_	charging/ trial	
	<u> </u>		balance	energization	run	
No. of Pooling Stations:			balance	_		
Stations: DTL Tower foundations			balance	_		
Stations: DTL Tower			balance	_		
Stations: DTL Tower foundations (nos.) DTL towers			balance	_		
Stations: DTL Tower foundations (nos.) DTL towers erection(nos.) DTL stringing (ckm)			balance	_		
Stations: DTL Tower foundations (nos.) DTL towers erection(nos.) DTL stringing			balance	_		
Stations: DTL Tower foundations (nos.) DTL towers erection(nos.) DTL stringing (ckm)			balance	_		
Stations: DTL Tower foundations (nos.) DTL towers erection(nos.) DTL stringing (ckm) Terminating		re (FC)	balance	_		
Stations: DTL Tower foundations (nos.) DTL towers erection(nos.) DTL stringing (ckm) Terminating bays		e (FC) Actual Date of Financial closure	Date FC submitte d to CTUIL	_		

Particular of fundi	ng of the pr	oject:			
	Loan Disbursement by the lender		Payment released to parties either from loan/equity		Committed Amount as on date (in
	Amount (Rs.)	Date	Amount (Rs.)	Date	Rs.)
1.					
Status of Bilateral					
Transmission	Particulars of bilateral billing				
system for which bilateral billing is being done	Billing month	Bill date	payment date	Pending Amount, if any (in Rs.)	LPS trigger date, if applicable

Note: All statements to be supported by relevant documentary evidences